

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:7046

ANSWERED ON:18.05.2012

VIOLATION OF PRINCIPLE OF ONE RANK ONE PAY

Saha Shri Anup Kumar;Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of FINANCE be pleased to state:**

- (a) whether consequent upon recommendations of Sixth Pay Commission and subsequent clarifications issued, Assistants in the Central Secretariat are being offered different minimum basic pay;
- (b) if so, the details thereof and the rationale therefor;
- (c) whether those promoted between 1st January, 2006 and 30 September,2008 as Assistants are getting ? 18460/- as minimum basic pay;
- (d) if so, the manner in which the pay of direct recruit Assistants who have joined before 01.01.2006 has been fixed;
- (e) the reasons for not extending the benefit of this mode of fixation to similar posts in other organizations; and
- (f) the corrective measures taken or proposed to be taken by the Government in this direction?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a), (b) & (c) As per existing orders of the Government, if an official is promoted as Assistant between 1.1.2006 and 31.8.2008 and opts to come over to the revised pay scale from the date of his promotion then his pay is fixed w.r.t. the fitment table of upgraded pay scale i.e. pre-revised scale of 7450-11500 from the date of promotion and in such an event, he has to forego arrears till that date. In case of officials promoted as Assistants after 31.8.2008, pay fixation is allowed as per Rule 13 of the CCS (RP) Rules 2008. The pay fixation of Direct Recruit Assistants is carried out as per Section II of Part-A of the First Schedule of CCS (RP) Rules, 2008 based on the recommendations of the Sixth Pay Commission. The difference in the pay allowed to promotee and Direct Recruit Assistants is on account of different modes of pay fixation in respect of promotees and direct recruits as prescribed under the CCS (RP) Rules 2008.

(d) The pay fixation of Direct Recruit Assistants who have joined before 1.1.2006 is carried out under Rule 7 (1) (A) (i) of CCS (RP) Rules 2008.

(e) Such a dispensation has already been extended to similarly placed personnel in some of the Secretariat Organizations.

(f) As in the past, while fixation of pay for those in service depends on the basic pay drawn prior to revision of pay scales, the same is carried out for Direct Recruits as per the entry pay prescribed under CCS(RP) Rules 2008. There are provisions for stepping up of pay of the seniors subject to fulfillment of certain conditions.